

HABILITATION (SHRI G. VENKAT-SWAMY): I beg to lay on the Table a copy of the Displaced Persons (Compensation and Rehabilitation) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.E. 394 in Gazette of India dated the 18th March 1976, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1974. [Placed in Library. See No. LT-10619/76.]

12.02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on 1st April, 1976, agreed without any amendment to the Beedi Workers Welfare Fund Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 26th March, 1976."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st April, 1976, agreed without any amendment to the Betwa River Board Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 30th March, 1976."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 31st March, 1976, agreed without any amendment to the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 26th March, 1976."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 26th March, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Beedi Workers Welfare Cess Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 26th March, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Workmen's Compensation (Amendment) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 1st April, 1976."